

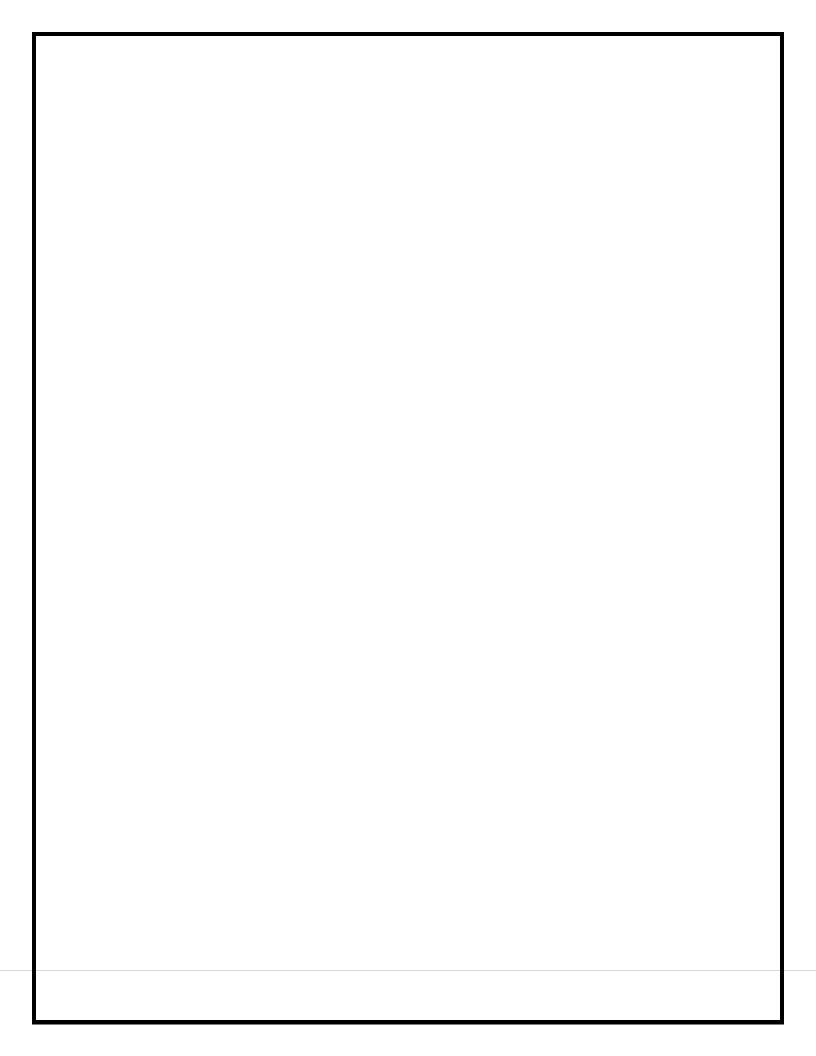




4th KIIT NATIONAL CONFERENCE ON INTERNATIONAL LAW

11th to 13th January, 2019







THE 4TH KIIT NATIONAL CONFERENCE ON INTERNATIONAL LAW

(11TH JANUARY-13THJANUARY, 2019)

ORGANISED BY:

INTERNATIONAL LAW SOCIETY

KIIT SCHOOL OF LAW,

KIIT (DEEMED TO BE) UNIVERSITY,

BHUBANESWAR, INDIA.



Table of Contents

ABOUT KIIT	3
ABOUT KISS	3
KIIT SCHOOL OF LAW	4
INTERNATIONAL LAW STUDENTS ASSOCIATION	5
INTERNATIONAL LAW SOCIETY, ILSA CHAPTER	5
BACKGROUND	6
DIRECTOR'S MESSAGE	7
ABOUT THE CONFERENCE [11 TH – 13 TH] JANUARY, 2019	8
OBJECTIVES	8
SYMPOSIUM ON INTERNATIONAL LAW	9
THEMES FOR THE SYMPOSIUM/SEMINAR:	9
GUIDELINES FOR THE SYMPOSIUM	9
STRUCTURE OF THE ABSTRACT	10
STRUCTURE OF THE FINAL PAPER	10
DEADLINES:	11
TREATY NEGOTIATION COMPETITION	12
SUBMISSION GUIDELINES FOR TREATY	13
THEME FOR THE WRITE-UP	13
GENERAL GUIDELINES:	14
REGISTRATION	14
ACCOMMODATION, FOOD AND TRANSPORT	14
TIMELINE OF THE CONFERENCE	
DEADLINES	16
AWARDS	17
MODE OF PAYMENT:	18
REGISTRATION DETAILS	19
ORGANIZING COMMITTEE	20
STUDENT COMMITTEE:	20
REGISTRATION FORM	21



ABOUT KIIT

KIIT (deemed to be) University (*hereafter* referred as "KIIT") is situated in Bhubaneswar, capital of Odisha, and is one of the premier self-financing universities of the country. It caters to more than 20000 students from all across the nation and 22 other countries through more than 100 academic programmes like Law, MBA, Engineering, Bio-Technology, Rural Management etc., in more than 28 constituent campuses involving more than 1800 academic and research staff. The University has been accorded 'Category A status' by the Ministry of HRD, Govt. of India, and is accredited as 'A' Grade by NAAC and Tier 1 accreditation as per Washington Accord for Engineering streams by NBA of AICTE. The University has alliance with over 105 globally reputed foreign institutions, and had achieved the 16thposition among all national level universities, and 5th position among all national level self-financing Universities, more details of which are available at www.kiit.ac.in. KIIT was recently inducted in the Times Higher Education The World University Rankings 2019.

ABOUT KISS

Started with just 125 students way back in 1993 by eminent educational and social entrepreneur Dr. Achyuta Samanta, Kalinga Institute of Social Science (KISS), Bhubaneswar has today grown into the largest free Residential Tribal Institute of the world. KISS provides food, accommodation, health care and all other basic necessities of life to 27,000 tribal children of the poorest of the poor background absolutely free to pursue education from Kindergarten to Post Graduation (K.G. to P.G.). Students are enrolled from 62 tribes of Odisha, including 13 Primitive Tribes. It is the first tribal university of its kind and is also recognized by UNESCO.

The course curriculum designed for KISS is unique, for it incorporates vocational training with formal education, thus making a child educated and self-sufficient. Achievements of KISS



Students in examinations and other academic events speak volumes about the high quality of education at the institute. KISS students have been achieving cent percent pass record in annual examination for 7th, 10th and 12th Standards (Arts, Science and Commerce) for consecutive ten years. Students of KISS have been representing the State in prestigious National Children's Science Congress every year since 2005. They have not only been qualifying in reputed institutions like NITs and IITs on the basis of their own merit, but have also been selected by top corporate names like Accenture, TCS and Wipro in campus placement. Students of KISS have proved their mettle not only in academics, but also in sports and cultural activities. Highpoints of these achievements have been their becoming Champion in Under 13 International Rugby Tournament held in Manchester, U.K. (19th June 2011) and participation of KISS students in Asian Games at Guangzhou (China) and Commonwealth Games (New Delhi). More details are available at www.kiss.ac.in. KISS is the finest expression of KIIT's social commitment. It plans to educate 2,00000 tribal children during the next decade.

KIIT SCHOOL OF LAW

The School of Law, an integrated part of KIIT (Deemed to be) University, was established in the year 2007, and since then, we have consistently grown in stature and strength, and today we cater to a talent pool of over 1100 students from all across the country. We are one of the few law schools in India to provide conjoint degrees in the form of BA.LLB/BBA.LLB/BSc.LLB, and one of the very few Law schools providing for separate honors specializations involving eight separate papers each in International Law, Intellectual Property Law, Business Law, Constitutional Law, Crime and Criminology, and Taxation Law. The School of Law, is also a member of the International Association of Law Schools, Washington, U.S.A and Asia -Pacific Association of Law Schools, Australia. Further details are available at www.kls.ac.in.



INTERNATIONAL LAW STUDENTS ASSOCIATION

The International Law Students Association (ILSA) is a non-profit association of students and lawyers who are dedicated to the promotion of international law. ILSA provides students with opportunities to study, research, and network in the international legal arena. The organization's activities include academic conferences, publications, the global coordination of student organizations, and the administration of the Philip C. Jessup International Law Moot Court Competition. As an organization, ILSA seeks to promote awareness, study, and understanding of international law and related issues, encourage communication and cooperation among law student and lawyers internationally; contribute to legal education; increase opportunities for students to learn about other cultures and legal system worldwide and publicize educational and career opportunities in international law. ILSA serves as an umbrella organization for its member chapters (commonly known as International Law Societies) at individual law schools. This structure allows chapters to meet the unique needs of its members while still maintaining access to an international network of pooled academic and organizational resources.

INTERNATIONAL LAW SOCIETY, ILSA CHAPTER

The International Law Society at School of Law, KIIT (Deemed to be) University was established on the 23rd of July, 2009 in the interests of better legal education and higher standards of legal research and professional training and the development of International Law. Being a registered chapter of ILSA, the basic mandate of the Society is to prepare conscientious and competent legal professionals; the chapter, in addition, aims to develop among the students a sense of responsibility by developing socially relevant skills and approaches, and for developing better understanding of International Law and co-operation among students, academicians, organizations and educational institutes in the country and around the world, especially within the ILSA network. This student-run organization conducts regular sessions for its members and students on international legal concepts and contemporary matter.



BACKGROUND

The International Law Society at School of Law, KIIT University had organized the <u>1st KIIT National</u> Conference on International Law during 15th-17th January, 2016.

The Conference was a part of ILSA Chapter Grants Program and hosted 3 events: Symposium On International Law: Contemporary Issues and Challenges, Treaty Negotiation Competition and the 1st All India ILSA Chapters' Meet.

The legacy continued with the 2nd KIIT National Conference on International Law which was held from 13th-15th January, 2017. This seminar again hosted three events: Symposium on International Law: International Criminal Law and Law of the Sea(s), Essay competition: Extrajudicial killings and Jurisdiction of ICC and Military Intervention, Treaty Negotiation Competition.

The legacy continued with the 3rd KIIT National Conference on International Law which was held from 12th-14th January, 2018. This seminar again hosted three events: Symposium on International Law: International Commercial Arbitration, International Environment Law, International Criminal Law; Treaty Negotiation Competition.

Thus, in light of success of the previous editions of the conference the ILSA chapter of School of Law, KIIT (Deemed to be) University is proud to announce that it is organizing **THE FOURTH EDITION OF KIIT NATIONAL CONFERENCE ON INTERNATIONAL LAW & TREATY NEGOTIATION COMPETITION** during the Academic session 2018-19.



DIRECTOR'S MESSAGE



The International Law Society of School of Law is organizing the 4th KIIT National Conference on International Law in collaboration with The International Law Students Association, Washington D.C. The Conference will have:

1. Symposium -

- a. International Commercial Arbitration
- b. International Investment and Trade Law
- c. International Human Right And Terrorism

2. Treaty Negotiation Competition -

The Conference will provide a platform to discuss and deliberate the theoretical as well as the practical aspects of various issues and challenges of International Law. International Law defines the legal responsibilities of States in their conduct with each other, and their treatment of individuals within State boundaries. The objective of the Symposium is to foster interest among the students as well as academicians on the contemporary developments in International Law. The Conference will also host the Treaty Negotiation Competition where participants will be assigned to evaluate as well deliberate treaties. It will also test the participants' aptitude for diplomacy, negotiation, analytical skills. The event will be enriched by the presence of eminent law practitioners, senior academicians, and experts in their respective fields.

I wish a grand success of this Conference.

PROF. (Dr.) NIRMAL KANTI CHAKRABARTI, DIRECTOR, KIIT SCHOOL OF LAW, KIIT



ABOUT THE CONFERENCE [11TH- 13TH] JANUARY, 2019

International Law defines the legal responsibilities of States in their conduct with each other, and their treatment of individuals within State boundaries. Its domain encompasses a wide range of issues of international concern such as human rights, disarmament, international crime, refugees, migration, problems of nationality, treatment of prisoners, the use of force, and the conduct of war, among others. It also regulates the global commons, such as the environment, sustainable development, international waters, outer space, global communications and world trade. The International Law Society at School of Law, KIIT (Deemed to be) University is organizing the

4th KIIT National Conference on International Law to provide the young generation with a platform where they can deliberate upon the theoretical as well as practical aspects of International Law. Being an extended organ of ILSA, the Conference is being organized as a part of ILSA Chapter Grants Program. The conference aims to give a platform for interaction between the students and practitioners and academicians who possess vast knowledge in the areas so identified in the themes.

OBJECTIVES

The objective of the conference is to provide a platform to students of various law schools where they may hone their skills of negotiation and diplomacy. Through this we hope to generate interest not only in international events that take place in the world but also develop greater awareness about international relations and its ever changing nature. It will also give the students of KIIT (Deemed to be)University a chance to meet and interact with students of other law schools, legal luminaries, etc. while also getting an opportunity to observe the intricacies and nuances of diplomatic negotiations on an international scale.



SYMPOSIUM ON INTERNATIONAL LAW

The International Law Society will host a Symposium on International Law - Contemporary Issues and Challenges during the Conference. The objective of this Symposium is to foster the interest and explore the contemporary areas in International law. The following areas of law have been decided upon to be discussed in the SYMPOSIUM

THEMES FOR THE SYMPOSIUM/SEMINAR:

- > International Commercial Arbitration
- > International Investment and Trade Law
- > International Human Right and Terrorism

The School of Law, KIIT (Deemed to be) University calls for research papers from undergraduate/post-graduate students and invites them to present their papers during the Symposium.

GUIDELINES FOR THE SYMPOSIUM

- All papers should be sent via email to <u>klsils@kls.ac.in</u> as .doc or .docx format.
- The body of the manuscript should be in Times New Roman, size 12 in 1.5 spacing, 1nch margin on all sides. The footnotes should be in Times New Roman, size 10 in single spacing.
- A uniform system of citation style should be followed.
- Author(s) have to send an abstract of the Paper within 300 words. Names, affiliated college, email id and contact number of the author (s) to be furnished at the end of the Abstract.
- The length of the Paper should not exceed the limit of 6000 words. Inclusive of footnotes.
 Authors are requested to stick to the word limit. Violation of this rule will attract deduction of marks.
- Co-authorship of **maximum two authors** per Paper is allowed.



- The author(s) will send a separate **Cover Letter** with their final papers incorporating details like name(s), affiliated college, full postal address, e-mail id and contact number along with the title of the Paper. The Paper should not contain any biographical references of the author(s).
- All Papers must be an original work of the author(s). Plagiarism will lead to cancellation of the Paper.

STRUCTURE OF THE ABSTRACT

- Title: Font Times New Roman; Size 18; Line Spacing 1.5; Alignment Centre;
 Uppercase; Bold face
- Body: Font Times New Roman; Size 12; Line Spacing 1.5; Alignment Justified;
 Margins 1 inch on all sides;
- Details of the Author(s): Names, affiliated college, email id and contact number to be furnished at the end of the Abstract.

STRUCTURE OF THE FINAL PAPER

- The first page of the Final Paper must be the Abstract without the contact details of the author(s).
- The length of the Paper should not exceed the limit of 6000 words (inclusive of footnotes).
- Authors are to stick to the word limit. Violation of this rule will attract deduction of marks.
- All the pages of the Final Paper will have Margin of 1 inch on all sides;
- Main Title of the Paper: Font Times New Roman; Size 18; Line Spacing 1.5; Alignment
 Centre; Uppercase; Bold face;
- Body: Font Times New Roman; Size 12; Line Spacing 1.5; Alignment Justified;



DEADLINES:

- Last date for abstract submission for Symposium: 10th December, 2018
- Notification of selected abstracts: 10th December, 2018
- Last date for submission of final papers of selected abstracts: 6th January,2019



TREATY NEGOTIATION COMPETITION

Treaties are a serious legal undertaking in international law. Once in force, treaties are legally binding on the parties and become part of international law. Their importance as a source of international law is ever increasing. The law on treaty-making process is governed by the Vienna Convention on Law of Treaties whose preamble clearly stipulates that codification of treaties promote the development of friendly relations among nations along with international peace and security.

The Treaty Negotiation Competition aims to spread awareness about the importance of the treaty-making process among the participants and encourage development of the Art of Diplomacy and Statesmanship. Unlike a Court's order which is a win or lose situation for either of the parties, treaty negotiation is a process which is a win-win situation for all the participating nations. The Competition will help in honing the negotiation skills of the participants at international level given the fact that they will be representing a nation on the table.

The format of the Treaty Negotiation Competition is based on the workings of various bodies and agencies of United Nations as well as other independent organizations which cater to the treaty negotiation process in various global spheres. Participants will be given a general background and the clauses which will contain the issues that are to be deliberated upon in the oral rounds. The participants will first send in their written submission in the form of Framework Agreements.

They will then carefully consider each other's contention in the oral rounds and will try to negotiate and reach to a consensus on all the issues. This treaty negotiation competition aims to provide a platform for young aspiring lawyers to deliberate upon pertinent issues and formulate solutions for the same.

The objective of the competition is to "RESOLVE DISPUTES & PROMOTE COOPERATION"

- Teams will be allotted specific countries
- Teams are required to prepare framework agreements for their respective countries (Rules and other details will be provided upon selection of teams)

Teams [comprising of 2 students] will be allowed to discuss on their proposed submissions during the oral rounds.



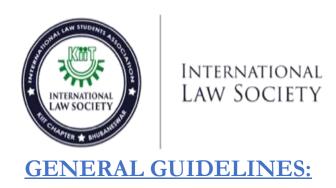
SUBMISSION GUIDELINES FOR TREATY

For the Treaty Negotiation Competition, Interested participants are to submit a write-up within a word limit of 700 words (inclusive of footnotes). On the basis of the write-up further selections will be made for allotment of Countries which the teams are to represent in the 'Oral Rounds'. It is to be noted that this write-up is only for the purpose of selection/scrutiny of the teams for the Treaty Negotiation competition. It shall not be considered for the final evaluation of the aforementioned competition. The background of the treaty and the rules for the same shall be provided later following selection. Clarifications (max. 3 per team) regarding the facts of the Treaty are to be communicated through mail.

- Last date for submission of TNC- 7th December,2018
- Notification of selected teams for TNC: 10th December, 2018 (23:00 hours)
- Last date for Framework Agreement submission for TNC: 6th January, 2018

THEME FOR THE WRITE-UP

A current analysis on changing dimensions of public international law.



REGISTRATION

- The students shall be formally registered as a participant for the Conference only after the receipt of the Demand Draft. A confirmatory email will be then sent to such participants.
- The participants have to send a soft copy of their itinerary to klsils@kls.ac.in by 7th January, 2019.
- **FINALITY OF DECISION** The decision of the judges and panel with regard to the outcome of different events of the Conference shall be final. For all purpose and in any dispute, the decision of the Organising Committee of the Conference shall be final and binding.

ACCOMMODATION, FOOD AND TRANSPORT

- Interested Participants can avail the facilities of accommodation along with food by paying an additional amount of Rs. 1000/- (Rupees One Thousand only).
- Accommodation will be provided from 11th January, 2019 till the morning of 14th January, 2019.

The participants will be provided transport facilities for pick-up from the airport/railway station to the University premise and from their place of accommodation (if availed) to the Conference venue throughout the Conference. The participants must make their own arrangements for their departure from the University premise after the Conference is over.



TIMELINE OF THE CONFERENCE

DAY	TIMINGS	EVENT
DAY 1	MORNING SESSION	REGISTRATION FOR THE EVENT
	AFTERNOON SESSION	INNAUGURAL CEREMONY
DAY 2	MORNING SESSION	PAPER PRESENTATION ON
		INTERNATIONAL HUMAN RIGHTAND TERRORISM
		INTERNATIONAL INVESTMENT AND
		TRADE LAW
		PHASE 1 (TREATY NEGOTIATION
		COMPETITION)
	AFTERNOON	
	SESSION	PHASE 2 (TREATY NEGOTIATION
	EVENING	COMPETITION)
		DINNER BY DIRECTOR
DAY 3	MORNING SESSION	PAPER PRESENTATION ON INTERNATIONAL
		COMMERCIAL ARBITRATION
		FINAL PHASE OF TREATY NEGOTIATION
		COMPETITION
	AFTERNOON SESSION	CLOSING CEREMONY



DEADLINES

- Last date for submission of TNC- 6TH January, 2019
- Notification of selected teams for TNC: (23:00 hours)- 10th December,2018
- Last date for abstract submission for Symposium: 7th December,2018
- Notification of selected abstracts: 10th December,2018
- Last date for registration and payment: 31st December,2018
- Last date for receiving of soft copy of the Demand Draft: 3rd January,2019
- Last date for receiving of hard copy of the Demand Draft: 6th January,2019
- Last date for submission of final papers of selected abstracts: 6th January,2019
- Last date for Framework Agreement submission for TNC: 6th January,2019



AWARDS

- Winner of Treaty Negotiation Competition Rs 20,000
- Runner up of Treaty Negotiation Competition- Rs 10,000
- Best Framework Agreement- Rs 5,000
- Best Paper Rs 10,000
- 2nd Best Paper Rs 5,000
- Book from SCC online worth Rs 15,000
- Cash Coupon to Winner of both the Competition by Jus Dicere
 - ➤ Winner: Rs 3,000
 - ➤ Runner up: Rs 2,000
 - ➤ Publication of top 2 papers from each theme in journal with ISBN number

Note: Plagiarism more than 20% won't be published.

REGISTRATION FEES

- Symposium: Rs.500/- (per person)
- Treaty Negotiation Competition: Rs500/- (per person)
- Accommodation (including food): Rs.1500/- (per person)



MODE OF PAYMENT:

All payments should be made in the form of a Demand Draft drawn in favor of "KIIT", and Payable at Bhubaneswar (stating the name of the participant and the institution at the reverse Side of the demand draft), addressed to:

Ms. Mitul Dutta, Faculty Convenor, The 4thKIIT National Conference on International Law, 2019, KIIT School of Law, Patia Bhubaneswar, Odisha – 751024

- The Registration Fee is non-refundable and non-negotiable.
- Dress Code The participants are expected to follow a strict dress code of western formals.
- Awards and Certificates All the participants will receive a Participating Certificate for the
 Conference during the Valedictory Function. The prize winners for different events will receive a
 separate certificate commemorating their achievement along with the trophies, monetary prize and
 other benefits.
- The details of the Structure of Framework Agreements and the Oral Round of the Treaty Negotiation Competition will be conveyed to the selected teams by 30th November 2018.



Guidelines of the Conference should be strictly adhered to. Any deviation thereof can attract penalties or disqualification.

REGISTRATION DETAILS

The students shall be formally registered as a participant for the Conference only after the receipt of the Demand Draft. A confirmatory email will be then sent to such participants. The participants have to send a soft copy of their itinerary to klsils@kls.ac.in by 4THJanuary 2019.

The links for the registration forms have been given below. Participants please be advised that we are using Google forms for the purpose of our convenience. The interested participants can register themselves by filling up our Google forms. The link to the forms can be found at our blog at klsils.wordpress.com. The links are also accessible on Lawotopus.

- The Last date for registration and payment: 31st December
- Last date for receiving of hard copy of the Demand Draft: 6th January, 2019



ORGANIZING COMMITTEE

CHIEF PATRON:

Dr. Achyuta Samanta, Hon'ble Founder, KIIT & KISS

PATRONS:

Prof. (Dr.) Subrat Acharya, Chancellor, KIIT

Prof. (Dr.) Hrushikesh Mohanty, Vice Chancellor, KIIT

CHAIRMAN:

Prof. (Dr.) Nirmal Kanti Chakrabarti, Director, School of Law, KIIT

FACULTY CONVENOR:

Ms. Mitul Dutta, Assistant Professor of Law

STUDENT COMMITTEE:

For queries related to the symposium please contact:

Subhasmita Routray - +91 7205368823 Pooja Sah -+91 9674012194 Purboday Patitunda - +91 9339869954

For queries related to the TNC, contact:

Nishaan Sengupta - +91 7003373513 PrithaAdhikary-+91 7205699436

For any other general queries, contact:

Anubrata Banerjee - +91 9830671192/ 9078834624 Rajdeep Sengupta - +91 8777375982



REGISTRATION FORM

THE 4th KIIT NATIONAL CONFERENCE ON INTERNATIONAL LAW

11тн **ТО 13**тн **JANUARY 2019**

REGISTRATION FORM

(TO BE FILLED IN BLOCK LETTERS)

EVENT:	SYMPOSIUM [] TF	REATY NEGOTIATION CO	OMPETITION	[]	
1st PARTIC	IPANT						
NAME:							
NAME OF T	THE INSTITUTION	1:					
ADDRESS: _							
CITY:		_STATE:		PIN CODE:			
CONTACT	NO.:						
E-MAIL:							
			SIGNATURE				



2_{ND} PARTICIPANT NAME: NAME OF THE INSTITUTION: ADDRESS: CITY: ______ PIN CODE: _____ CONTACT NO.: SIGNATURE: THEME AND TITLE OF THE PAPER FOR SYMPOSIUM/COUNTRY FOR TREATY NEGOTIATION COMPETITION:



[] YES ACCOMMODATION: [] NO **DEMAND DRAFT DETAILS:** DEMAND DRAFT NO.: AMOUNT: DRAWN ON BANK: FAVOURING: DATE: ITINERARY: DATE OF ARRIVAL: _____ TIME: _____ _____TIME: _____ DATE OF DEPARTURE: NOTE - The Demand Draft should be drawn in favour of "KIIT" and payable at "BHUBANESWAR". Please mention your name on the reverse side of the Demand Draft. The original copy of the form should be sent by 4th January 2019. The Registration Fees is non-refundable.



We extend our heartfelt gratitude to all our sponsors and partners who helped us inorganizing this conference with their invaluable support and contribution.

ORGANIZED BY





TITLE SPONSOR



ASSOCIATE SPONSOR





4th KIIT NATIONAL CONFERENCE ON INTERNATIONAL LAW